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NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P. No. 16 /2016

CORAM: 1. Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06th April, 2017, 10.30 A.M

| Name of the Company | | Sanjay Kumar ChhawchhariaVersus- Manyata Dealcom Pvt. Ltd. & Ors. | | |
|---------------------|--|---|------------------------|---------------------|
| Under Section | | 397/398 | | |
| SI. No. | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | | Appearing on behalf of | Signature with date |
| 1) | ARONA | - V | Paritioner | Chrosh. 6/4/2017 |
| 3) | ATAY KUMAR MICHAR MICHAR PRODUCTIONS | | | |
| 3) | ATAY K | MAR MISHRE | no 1,2 and3 | Advocab |
| | | | | 6 4 2017 |

(S.No.7) 06_04_2017- CP No.16/2016 - Sanjay Kumar Chhawchharia Vs. Manyata Delcom Pvt. Ltd. & Ors.

ORDER

The Ld. Lawyer on behalf of the petitioner(s) as well as on behalf of the

respondent(s) 1,2 and 3 are present. Respondent No.4 is absent even

after service of notice.

Vide order dated 27.01.2017 respondents are given only 10 days" time

to file his reply but he has failed to file his reply and 10 days" time was

given to the petitioner to file rejoinder, if any. Today respondent is again

praying for time to file reply.

Since Respondent is pressing hard for further time to file reply; as such

he is allowed further time of 10 days with a copy to petitioner at a cost of

Rs.50,000/-.

The amount of cost of Rs.50,000/- be deposited in the Army Welfare

Fund.

Petitioner is given liberty to file his rejoinder, if any, within 10 days.

Fixed on 04.05.2017.

MANORAMA KUMARI MEMBER(J)